

NOTES OF THE REGISTRY

Order dt. 15.5.2000

Copy of order
may be given to
both the counsels.

15.5.2000

*Copy of order
S.O. (J)*

1. M.A. 835/2000 for
orders.

Bench.

*A
23/11/2000*

Order dt. 24.11.2000

Copy of order
may be given to both
the counsels.

*A
28/11/2000*

*Copy of order
S.O. (J)*

M.A. 83/2001 filed
by Aee for further
time to implement the
order - copy served.
Disposed of.

On memo

*B
Bench*

13/2/01

Copy of order may be
given to both the counsels.

*A
27.2.2001*

*Copy of order
S.O. (J)*

ORDERS OF THE TRIBUNAL

the claim of the petitioners arrears w.e.f. 1.4.1973
we grant respondents six months time from the date of
receipt of this order to calculate and pay arrears to
the applicants.

In the result O.A. is allowed, but without any
order as to costs.

VICE-CHAIRMAN

J
MEMBER (JUDICIAL)

Order dt. 24-11-2000.

Heard Mr. R. C. Rath, learned ASC and Mr. H. M. Dhal,
learned counsel for the applicant on MA No. 835
of 2000. In view of submission made by Ld. counsel
for both sides, Respondents are given two months
time more from today to comply with the order
dt. 15.5.2000. No further time will be allowed.

vice-Chairman

J
Member (Judicial)

ORDER DT. 14.2.2001.

Heard Mr. R. C. Rath, Learned ASC and Mr. L.
Pani, learned counsel for the petitioner on
MA No. 83/01 seeking two months time to implement
the order of this Tribunal. It is submitted by Ld.
ASC that out of 31 applicants order has been
complied with in respect of 30 and in respect of
1 applicant, arrear has not been paid as he has
in the meantime retired. He wants 2 months time to
implement the order of the Tribunal. M.A. having
been filed on 1st February, 01, time allowed till
31.3.2001 to implement the order of the Tribunal.
MA is accordingly disposed of. Let a copy of this
be given to learned counsel for both sides.

*14/2
vice-Chairman*

Member (Judicial)